

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 866 of 97

(UNLISTED)

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman  
Hon'ble Mr. M.S. Mukherjee, Administrative Member

TAPAN SHIT & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : Mr. B.C. Sinha, counsel

For the respondents: None

Heard on : 24.7.96

Order on : 24.7.97

O R D E R

A.K. Chatterjee, VC

The petitioners are aggrieved by the fact that they worked as Casual labour from 1.7.96 till sometime in February, 1997 and thereafter they were disengaged. They <sup>contend</sup> <sub>would</sub> contest that because of the services given by them they <sup>would</sup> be regularised but the authorities have disengaged them and in their place have engaged some fresh faces from outside. In the circumstances the application is filed inter alia for a direction upon the official respondents to regularise the service of the petitioners having put in more than 240 days service. We have heard the counsel for the applicants and perused the records. It seems that one S.K. Bose has been impleaded as private respondent No.4 and it is not disclosed in the petition why he has been made a party. In such circumstance the name of S.K. Bose be deleted from the record. Considering the case of the petitioners we think it appropriate to dispose of the application by giving a direction upon the official respondents to treat the application itself as a representation in regard to the prayer made in paragraph 8(ii) and to dispose of such representation within 6 weeks from the date of communication of the order. The respondents shall dispose it of with a speaking order and communicate the same to the petitioners within a fortnight thereafter.

2, The petitioners shall forthwith serve copy of the application on all the respondents along with all annexures and a copy of the order passed today.

*Ans*  
MEMBER (A)

*A.K. Chatterjee*  
VICE-CHAIRMAN